

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

18. C.P.(IB) -612(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.02.2021**

NAME OF THE PARTIES: Bharati Airtel Limited

V/s

Compulink (India) Private Limited

SECTION 8 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

The matter is taken up through virtual hearing.

Mr. Yashmeen Mohd. Sabir, counsel for the petitioner is present. None appeared for the respondent.

It is evident from the record that the substituted service through paper publication on respondent was not completed. Petitioner is once again directed to serve notice on the respondent through substituted service by way of paper publication in two daily leading newspaper one is English and another is the Vernacular and file service affidavit at least two day before the next date of hearing. List this matter on 05.04.2021.

Sd/-  
SHYAM BABU GAUTAM  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)